

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 101  
IB-161/ND/2023  
IA/2115/2024

**IN THE MATTER OF:**  
**Bank of Maharashtra**

**...PETITIONER**

**Vs**

**Mr. Kapil Gupta**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 06.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**  
**For the RP**

**:**  
**:Ms. Nibruti Samal, Ms. Shipra, Mr.**  
**Sohaib Khan and Mr. Aadil Khan, Advs.**

**ORDER**

**IA/2115/2024**

This is a report filed by the Resolution Professional under Section 99 of the IBC.

Heard the Ld. Counsel for the Resolution Professional. Issue notice to the Personal Guarantor and Financial Creditor for filing their response to this report. Notice be issued by all means and proof of service be filed. List the matter on **12.06.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**